

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-463/2000 in  
OA-2347/97

New Delhi this the 27th day of September, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Rajesh Kumar Mehta,  
S/o Sh. K.K. Mehta,  
R/o 1775, Sector-4,  
Gurgaon. ....

Petitioner

(through Sh. K.K. Mehta, Advocate)

Versus

1. Dr. R.N. Baishya,  
Director,  
Directorate of Health Services,  
Govt. of NCT of Delhi,  
Saraswati Bhawan, E-6,  
Connaught Place, New Delhi.
2. Dr. R.C. Gohain,  
Chief Medical Officer,  
West Zone, Directorate of  
Health Services, Govt. of  
NCT of Delhi, A-Z Block,  
Paschim Vihar, New Delhi.
3. Dr. B.S. Banerjee,  
Principal Health Co-ordinate,  
Office of the PHC-Jt.Secy-II,  
Govt. of Delhi, Delhi(Indraprastha)  
Sachivalaya, I.P. Estate, 8th Floor,  
AWing, Near Indra Gandhi Indoor  
Stadium, I.P. Estate, New Delhi. .... Respondents

(through Mrs. Meera Chhibber, Advocate)

Order (Oral)  
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides on CP-463/2001.

2. It is not denied that petitioner's services have since been regularised. In so far as

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stepping up of pay is concerned, respondents in their order dated 04.05.2001 have stated that the petitioner is not entitled to the same.

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3. If petitioner is aggrieved with this finding of the respondents, it is open to him to challenge the same separately in accordance with law, if so advised.

4. Giving liberty as aforesaid, CP-483/200 is dropped. Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S. R. Adige  
(S. R. Adige)  
Vice-Chairman (A)

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